

| 1 | 2 | 3 | 4 |
|-----|--|--|---|
| 23. | Mr. Amitabh Bose Executive Manager (Hotels) | 29 June—3 Jul. 98 06-10 Jul. 98 (USA). | Strategic Hospitality Management Strategic Marketing in Hospitality Industry (Hotels) |

Note: In a service industry it is necessary that officers from different disciplines dealing with operational activities and policy matter are exposed and kept abreast with the changing developments, strategies, technology etc. by proving them suitable on the job training.

Disinvestment of NIDC

5457. SHRI PRABHUNATH SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether National Industrial Development Corporation Limited is being considered for the "Strategic Sale" under the Disinvestment/Joint Venture;

(b) whether officers including CMD and part time Directors have visited foreign countries in connection with Disinvestment/Joint Venture; and

(c) if so, the details thereof and the total expenditure incurred therein?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) A decision has been taken 'in principle' by the Government to convert NIDC into a Joint Venture Co. by inducting a partner(s) capable of providing financial and technical inputs with a view to strengthen the company.

(b) and (c) Yes, Sir.

The tour was undertaken in June '97 to visit some of the major Consultancy companies in U.K. and Canada, with a view to strengthening tie-ups for strategic alliances, long-term cooperation and formation of Joint Venture with NIDC. The total expenditure incurred on the tour was approx. Rs. 5.30 lakh.

Fatehpur Sikri

5458. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of TOURISM be pleased to state:

(a) the steps taken/proposed to be taken by the Union Government to improve tourism in Fatehpur Sikri at Agra;

(b) whether any proposal is pending for consideration of the Union Government to start Sound and Light Programme there; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANAG): (a) to (c) The Union Ministry of Tourism sanctioned financial assistance of Rs. 15.15 lakhs to the State Government of Uttar Pradesh during 1992-93 for flood-lighting of Fatehpur Sikri. A project proposal for providing Sound and Light Show at Fatehpur Sikri has been

identified for providing Central financial assistance during 1998-99.

I.T. Dues

5459. SHRIMATI RANI CHITRALEKHA BHONSLE: Will the Minister of FINANCE be pleased to state:

(a) the details and the number of income tax payers against whom income tax to the tune of five lakhs, ten lakhs, fifteen lakhs, seventy five lakhs and 1 crore is outstanding for the last five years;

(b) the action taken against such payers to recover the amount of income tax under Income Tax Act;

(c) the amount of income tax recovered as a result thereof;

(d) whether any person was penalised under Income Tax Act;

(e) if so, the details thereof; and

(f) if not, the reasons for not taking said action?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR, M.R. JANARTHANAN): (a) According to the data available with the department, details showing the number of cases where the amount of demand is over Rs. 1 lakh upto Rs. 10 lakhs; over Rs. 10 lakhs upto Rs. 1 crore and over Rs. 1 crore are enclosed as Statement-I. The statistics relating to the number of income tax payers against whom income tax to the tune of five lakhs, fifteen lakhs and seventy five lakhs is not readily available. The efforts made and time needed for collection and compilation of this data and its details would not be commensurate with the objectives sought to be achieved.

(b) The recovery of tax is a continuous process involving detailed statutory, procedures. These include charging of interest, levy of penalty, attachment of bank accounts, attachment and sale of movable and immovable properties etc. Periodical review and monitoring of cases involving high demands are made by higher authorities on a continuous basis and necessary instructions are issued from time to time for effecting the recovery of taxes.

(c) The amount of Income-tax recovered as a result

of action taken against tax payers as in Annexure-I is not readily available and has to be collected from field formations spread all over the country. The efforts made and time needed for collection and compilation of this data would not be commensurate with the objectives sought to be achieved.

(d) and (e) The details of coercive measures taken under the Income-tax Act during the last three years are enclosed as Statement-II.

(f) Does not arise.

Statement-I

Amount-wise break-up of outstanding cases

| | As on 31.3.94 | As on 31.3.95 | As on 31.3.96 | As on 31.3.97 | As on 31.12.97 |
|------------------------------------|------------------|------------------|------------------|------------------|-------------------|
| Over Rs. 1 lakh to Rs. 10 lakhs | 115703 | 65438 | 145942 | 111583 | 137689 |
| Over Rs. 10 lakh to Rs. 1 crore | 9301 | 8377 | 9073 | 10541 | 10504 |
| Over Rs. 1 crore | 1099 | 1225 | 1990 | 2075 | 2033 |

Statement-II

Co-ercive measures, taken for collecting of recovery of taxes

Attachment of Movable Properties

| Fin. year | No. of cases | Approx. Value (Rs. in crore) |
|---------------------------|--------------|---------------------------------|
| 1994-95 | 2229 | 49.55 |
| 1995-96 | 2107 | 98.07 |
| 1996-97 | 2405 | 133.17 |
| 1997-98 (upto Dec. 97) | 1527 | 327.43 |

Attachment of Immovable Properties

| Fin. year | No. of cases | No. of imm. prop. (Rs. in crore) | Value |
|---------------------------|--------------|-------------------------------------|--------|
| 1994-95 | 3642 | 4763 | 439.27 |
| 1995-96 | 3295 | 4483 | 449.35 |
| 1996-97 | 3364 | 4848 | 514.36 |
| 1997-98 (upto Dec. 97) | 2752 | 4092 | 409.55 |

Sale of Movable Properties

| Fin. year | No. of cases | No. of properties (Rs. in crore) | Value |
|---------------------------|--------------|-------------------------------------|-------|
| 1994-95 | 6 | 7 | 0.21 |
| 1995-96 | 27 | 24 | 1.65 |
| 1996-97 | 9 | 16 | 0.09 |
| 1997-98 (upto Dec. 97) | 12 | 53 | 0.28 |

Sale of Immovable Properties

| Fin. year | No. of cases | No. of properties (Rs. in crore) | Value |
|---------------------------|--------------|-------------------------------------|-------|
| 1994-95 | 31 | 149 | 0.31 |
| 1995-96 | 20 | 19 | 3.39 |
| 1996-97 | 11 | 12 | 0.20 |
| 1997-98 (upto Dec. 97) | 8 | 8 | 1.27 |

Cases in which Receiver Appointed

| Fin. year | No. of cases | Value (Rs. in crore) |
|-----------|--------------|----------------------|
| 1994-95 | 22 | 5.68 |
| 1995-96 | 17 | 1.31 |
| 1996-97 | 34 | 12.86 |
| 1997-98 | 23 | 23.40 |

(upto Dec. 97)

Defaulters Against whom Arrest Proceedings Initiated

| Fin. year | No. of cases | Value (Rs. in crore) |
|-----------|--------------|----------------------|
| 1994-95 | 125 | 13.88 |
| 1995-96 | 194 | 3.90 |
| 1996-97 | 206 | 3.80 |
| 1997-98 | 38 | 12.05 |

(upto Dec. 97)

Defaulter Committed to Prison

| Fin. year | Number |
|-----------|--------|
| 1994-95 | Nil |
| 1995-96 | 13 |
| 1996-97 | 112 |
| 1997-98 | Nil |

(upto Dec. 97)

Pending Unsettled Claims

5460. SHRI S. S. OWAISI: Will the Minister of COMMERCE be pleased to state:

(a) whether the unsettled claims in Public Sector Undertakings (PSUs) under his Ministry have increased steeply during the last three years;

(b) if so, the details of such pending claims for over one year to two years, two years to three years and above and the total amount involved in these claims;

(c) the number of cases referred for Arbitration, Undertaking-wise;

(d) the details of cases settled during the above period year-wise and Undertaking-wise; and

(e) the steps proposed to be taken to tackle the problem?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) to (e) Information is being collected and would be laid on the Table of the House.

[*Translation*]

Pension Scheme in Banks

5461. SHRI PRABHASH CHANDRA TIWARI: Will the Minister of FINANCE be pleased to state:

(a) whether the new Pension Scheme has been launched in the public sector banks; and

(b) if so, the time by which the above scheme is proposed to be introduced in the regional rural banks?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) Yes, Sir.

(b) In respect of Regional Rural Banks, the Employees Pension Scheme, 1995 framed under the Employees Provident Fund and Miscellaneous Provisions Act, 1952 has become applicable with effect from 16.11.1995.

[*English*]

NRE Account

5462. SHRI P. SANKARAN: Will the Minister of FINANCE be pleased to state:

(a) whether the performance/eligibility criteria given by Reserve Bank to Distt. Central Co-operative Banks to maintain NRE account has not benefited the Kerala State due to stipulation that level of individual deposits should be 50% as in Kerala the level of individual deposit is only 30% of working capital;

(b) if so, whether the Government propose to advise RBI to consider the Primary Societies Membership also for reaching the 50% as the Primary Societies are members of Distt. Central Co-operative Banks; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) to (c) The information is being collected and will be laid on the Table of the House.

[*Translation*]

Cement Plants

5463. SHRI RAGHUVANSH PRASAD SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) the number of cement plants functioning in the country, State-wise;